



2026:AHC:47867

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7309 of 2026

Vijaybhan

.....Petitioner(s)

Versus

State Of U.P. And 54 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri Azad Rai, learned counsel for the respondent no.55 and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2-Up-Ziladhikari, Handia, District Prayagraj to decide application for interim protection filed by the petitioner in Suit No.2491 of 2026, Computer Case No.T202602030402491 expeditiously.

4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of four weeks but

without granting unnecessary adjournment unless there is no legal
impediment.

March 9, 2026
Pramod Tripathi

(Prakash Padia,J.)